

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA
UNSTARRED QUESTION NO-3757
ANSWERED ON 16.03.2026

Unavailability of Basic Facilities in Schools

3757. Dr. Kirsan Namdeo:

Will the Minister of EDUCATION be pleased to state:

- (a) the number of Government schools wherein basic facilities like toilets, drinking water and electricity are unavailable in the country, State/UT/district-wise;
- (b) the names of the States/UTs lagging behind in complying with the provisions of the Right to Education Act (RTE Act);
- (c) whether the Government is reviewing the 'school merger' policy under which many small schools are being closed; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(SHRI JAYANT CHAUDHARY)

(a) to (d): As per Unified District Information System for Education Plus (UDISE+) 2024-25, State/UT-wise percentage of government schools having basic amenities including toilets, drinking water and electricity are available at <https://www.education.gov.in/en/parl ques>.

Education is in the Concurrent List of the Constitution and majority of schools are under the jurisdiction of the respective State Government and Union Territory Administration which are the appropriate Government for implementation of the provision of the Right of Children to Free and Compulsory Education (RTE) Act, 2009. RTE Act, 2009 provides children's access to elementary schools within the defined area or limits of neighbourhood. In pursuance to Section 6 of the RTE Act, all States/UTs have notified area or limits of their neighbourhood norms. Further, Section 8 of the RTE Act, 2009 also mandates that the appropriate government shall provide free and compulsory elementary education to every child and will ensure availability of neighbourhood schools. Opening, closing and rationalisation of schools are within the purview of respective State Government and UT Administration.
